

**Committee on Private
Members' Bills and
Resolutions**

[Shri Jagjivan Ram]

Gazette dated the 7th September, 1961.

- (ii) Notification No. F. 12/54/61-Transport, published in Delhi Gazette dated the 21st September, 1961. [*Placed in Library, see No. LT-155/62.*]

**INDIAN MEDICAL COUNCIL (POST-GRADUATE MEDICAL EDUCATION COMMITTEE)
RULES**

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy of the Indian Medical Council (Postgraduate Medical Education Committee) Rules, 1961, published in Notification No. S.O. 1699 dated the 22nd July, 1961 under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [*Placed in Library, See No. LT-156/62.*]

FERTILISER (CONTROL) THIRD AMENDMENT ORDER

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of the Fertiliser (Control) Third Amendment Order, 1962, published in Notification No. GSR 656 dated the 12th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1956. [*Placed in Library, See No. LT-157/62.*]

12.0 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIRST REPORT**

Shri Krishnamoorthy Rao (Shimoga): I beg to present the First Report of the Committee on Private Members' Bills and Resolutions.

12.02½ hrs.

ELECTIONS TO COMMITTEES

**CENTRAL COMMITTEE OF TUBERCULOSIS
ASSOCIATION OF INDIA**

The Minister of Health (Dr. Sushila Nayar): I beg to move:

"That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

Mr. Speaker: The question is:

"That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct two Members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

**NATIONAL FOOD AND AGRICULTURE
ORGANISATION LIAISON COMMITTEE**

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): I beg to move:

"That in pursuance of the Ministry of Agriculture (now Food and Agriculture) Resolution No. F. 16-72/47-Policy, dated the 8th November, 1943, as amended to date, the Members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, four Members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a period of three years."

Mr. Speaker: The question is:

"That in pursuance of the Ministry of Agriculture (now Food and Agriculture) Resolution No. F. 16-72/47-Policy, dated the 8th November, 1943, as amended to date, the Members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, four Members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a period of three years."

The motion was adopted.

12.05 hrs.

DEMANDS FOR GRANTS—*contd.*
MINISTRY OF DEFENCE—*contd.*

Mr. Speaker: We will now proceed with further discussion and voting on the Demands for Grants under the control of the Ministry of Defence, along with the cut motions moved.

Out of 8 hours allotted, 1 hour and 30 minutes have already been taken and 6 hours and 30 minutes remain.

Shri Bhagwat Jha Azad may now continue his speech.

Shri Harj Vishnu Kamath (Hoshangabad): Before the House resumes the discussion, may I renew the request I made last Saturday that the time allotted for the discussion of this Ministry's Demands for Grants might be increased from 8 hours to at least 10 hours, if not 12? You will recollect that the time allotted for the Demands of the Transport and Communications Ministry was increased with the consent of the House, and I am sure the House will agree to increase the time allotted for the discussion of the Demands of this Ministry as well.

Mr. Speaker: I have always one hour with me. That is my discretion. If the debate proceeds and I feel the necessity, I will consider it.

Shri Bhagwat Jha Azad (Bhagalpur): In the course of the three or four minutes that I had, I was stressing...

Mr. Speaker: He had 6 minutes. He should not be under the impression that he had taken less than that.

Shri Bhagwat Jha Azad: I am sorry.

In the few minutes that I had, I was stressing the fact that the morale and efficiency of our armed forces, as I have seen within the country and without, was up to the mark, and I was saying that we should equip our army to the best of our ability in the circumstances prevailing. Then I was saying that we were very much pained to know that a protest had been launched with Government when we proceeded with our efforts to obtain planes from the USSR. L said it was none of the business of any country to dictate policy to us.

Apart from the fact that I oppose it on this very principle, there are other reasons why we should go in for these 'planes from the USSR. To the best of my knowledge, these MIG 'planes are four times cheaper than the 'planes offered to us from other sources. We know that we not only want to go in for 10 or 20 pieces of these MIG 'planes, but want to set up a factory here to manufacture the same for our defence requirements, in collaboration with the USSR, as they are prepared to offer us technical know-how and other facilities for the purpose. Compared to these 'planes, the ones which are being offered to us by America are much more complicated and more costly—as I said, four times costlier. As regards payment, we have to pay America in terms of mighty dollars, but in the case of the MIG we need pay only in rupees or in some other way. Apart from these advantages in favour of the MIG, there is another important point if we purchase from America. Under American law, for the supply of any classified goods or articles, a